

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 1774
TO BE ANSWERED ON 30.07.2015

ALLOCATION OF FUNDS

1774. DR. J. JAYAVARDHAN

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the Government provides funds under any rural development schemes for the development of Scheduled Castes, Scheduled Tribes, differently abled etc respectively;
- (b) if so, the details thereof for the last three years and the current years, State/UT-wise.
- (c) if not, the reasons therefor; and
- (d) the steps, proposed to be taken by the Government for development of these categories of rural areas?

ANSWER
MINISTER OF RURAL DEVELOPMENT
(SHRI BIRENDER SINGH)

(a) to (d) : Yes Sir, The Ministry has made provisions in the guidelines of the programmes to ensure adequate flow of resources to the Scheduled Castes and Scheduled Tribes. Earmarking of Plan Outlay under TSP is being made at 24.71% under IAY and 20.59% for NRLM/Aajeevika. The earmarking of plan outlay under SCSP is at 29.41% under NRLM/Aajeevika and at 35.29% under IAY. Though no earmarking of fund is being made for SCs and STs under major Rural Development programme like Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), Pradhan Mantri Gram Sadak Yojana (PMGSY) & National Social Assistance Programme (NSAP) specific provision have been made in the guidelines of the programme for the benefit of Scheduled Castes and Scheduled Tribes.

Special provisions have also been made for the physically disabled persons under Rural Development Programmes. Three percent reservation for physically disabled persons is made under NRLM and IAY. Disability pension is provided under Indira Gandhi National Disability Pension Scheme (IGNDPS) in NSAP. Under MGNREGA, specific work are identified for disabled persons.
